

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 862/2023

HADIUJJAMAN LASKAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF ASSAM & ORS.

Respondent(s)

(IA No. 154001/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 163013/2023 - STAY APPLICATION)

Date : 30-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE N.V. ANJARIA
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Mustafa Khaddam Hussain, Adv.
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.
Ms. Gurneet Kaur, Adv.

For Respondent(s) :

Mr. Chinmoy Pradip Sharma, Sr. A.A.G.
Mr. Ankit Roy, AOR
Mr. Vijay Deora, Adv.
Mr. Irfan Hasieb, Adv.
Ms. Divyangi Gupta, Adv.UPON hearing the counsel the Court made the following
O R D E R

This petition is rendered infructuous as, admittedly, the State has framed fresh Rules in 2024. The present petition is of the year 2023 and challenges the modifications carried out by the State during that year.

In that view of the matter, the Writ Petition is dismissed as infructuous.

However, it is left open to the petitioners to challenge the 2024 Rules, if so advised, in accordance with law.

Pending applications shall also stand closed.

(ANITA MALHOTRA)
AR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER